NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 02.30 PM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/1/2015

NAME OF THE TRANSFEROR

: UNION OF INDIA

NAME OF THE TRANSFERRE

: FINANCIAL TECHNOLOGIES INDIA PVT LTD

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1 Kumaspal R Chopsal for Mitsaa Legal

Coursel for Respondent 29

2. Dr. D. Sing on Cornel Ly Pehtoner C982. B. Thankaj

SRIMIVASAN. M.D

Coursel for

R2-4,19-21,23,24,26,27

Course for Ri K5-8,10,17 9,18,22

ORDER

Counsel for R1, R5 to R8, R9, R10, R17, R18 and R22 present and filed the written submissions. Counsel for R2 to R4, R19 to R21, R23, R24, R26 and R27 present. Counsel for R29 also present. No representation on behalf of R25 and R28. It has been informed that R25 has already been expired. R28 has been represented by the Counsels viz., Mr. Vinothkumar and Mr. Srinivasan, as reflected from the order dated 10.11.2017. Mr. Srinivasan is present and submitted that, at the initial stage ,he has represented R28 by mistake. However, as seen from the order dated 03.10.2017 Mr. Srinivasan has represented R28 on the said date of hearing also. So, the same cannot be said to have been done by mistake.

The proceedings of the Court are presumed to be correct. Having known the fact as mentioned above, the Counsel submitted that he is not authorized to represent R28. Therefore, R28 being not represented by any Counsel, is proceeded *ex parte*.

Counsels, except R25 and R28 have filed the written submissions; copies of which are given to the Counsel for the Petitioner. The matter is **reserved for order**.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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